

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 50

CA 16/2021 IA 15/2021 IA 61/2022 In CP/3638(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 20.03.2024

NAME OF THE PARTIES: **UNION OF INDIA V/S**
INFRASTRUCTURE LEASING AND
FINANCIAL SERVICES LTD. & ORS.

Section 241-242 of the Companies Act, 2013

ORDER

1. Ms. Roma Bhojani, Advocate i/b Cyril Amachand Mangaldas appeared for the IF & FS.
2. Mr. Aditya Sikka, Advocate a/w Mr. Meghav Gupta a/w Ms. Onshi Jakhar appeared for the Union of India.
3. Mr. Devavrat Nimbalkar, Advocate i/b AZB & Partners appeared for the Cube Highways in IA Nos. 61/2022, 15/2021, 16/2021.
4. Mr. Sanjay Kapur and Mr. Devesh Dubey, Advs. in IA No. 15 and IA No. 16 of 2021.

IA No. 16/2021 -

1. Learned Counsel for the IL & FS informs that subsequent to finalization of the earlier bid, further offers have been received which are under consideration and for this purpose fresh approval shall be required in terms of the NCLAT approved resolution framework.
2. IA no. 15/2021, 61/2022 are connected to IA No. 16/2021 and seeks time.
3. List these IAs' on **29.04.2024** for further consideration.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna